			Collieries Maximum Demand-(with [*] drawal) (in MVA)		
November, 1979	•	•	•	299.80	
December, 1979	-	•		300.32	
January, 1980	•			291,24	
February, 1980.	-	٠	•	285.88	
March, 1980 .				297.14	
April, 1980 .				297.21	

L«k SftWia by-eic«tions

782. SHRI DHARAMCHA>fD JAIN: "Wai the Itmister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the present number of vacanctos in the Lok Sabha; aaxd

(b) by when the by-elections to flU these vacancies are likely to be held?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) At present, there are 16 vacancies in the Lok Sabha.

(b) The by-elections to fill the vacancies in the Lok Sabha will be held by the Election CommisBio* in due coiarse.

Shart term me«siir«a for flood control

783. SHRI DHARAMCHAND JAIN: *fail* the Minister of IRRIGATION be pleased to state:

(a) whether Government propose to advise the flood-prone States before hand to take adequat« short term jneasures to protect life and property of people from floods; and

(b) what steps Government have takMi to ex|»edite floo4 control mee-surea in Delii?

THE MINISTER OF IRRIGATI3N (SHRI KEDAR PANDE): (a) The Central Government have recentljF advised the State Governments *na Union Territories to take all precautionary measures^ both at thft State and the District levels, tt> ensure that they are not caught unprepared during the ensuing flood season.

(b) Delhi Administration has informed that eight major flood control schemes to tackle the flood prablem in the Delhi Union Territory have already been sanctioned and work thereon is in progress. The Delhi Admifti-stration has constituted a Task Farce and a Coordination Committee to review and take emergent measures for expediting the execution o'f these schemes, and for coordinating activities for the smooth implementati»n "f flood control measures. The Delhi Administration has also issued detailed instructions through a Flood Control Order to define the action to tee taken fOr planning and impleme«ting flood control, flood fighting and relief measures in the event of a flood situation.

Verification in the electoral mUs of Aaaum

784. SHRI K. C. SEBASTIAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any verification has been made in the electoral rolls of Assam in the year 1979 (\gg 1 \gg 80 ta find out whether any foreign nationals have been illegally included in the rolls;

(b) if so, what is the number of foreign nationals whose names have be«i deleted from the electoral rolls during the years 19T9 and 198«; and

(c) if the answer to part (a) above be in the negative whether any verification is proposed to be conducted and if so, by when?